title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid on the Table.

**ग्रामीण विकास मंत्री, पंचायती राज मंत्री तथा पेयजल और स्वच्छता मंत्री (श्री नरेन्द्र सिंह तोमर):** महोदया, मैं महात्मा गांधी राÂट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 29 की उप-धारा (2) के अंतर्गत अधिसूचना सं.का.आ.2182(अ), जो 23 जून, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उक्त अधिनियम की अनुसूची I में कतिपय संशोधन किए गए हैं, की एक पूर्ति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटन पर रखता हं<sub>।</sub>

[Placed in Library, See No. LT 5017/16/16]

## 12.02 hours

(At this stage, Shrimati Renuka Butta and some other hon. Members

went back to their seats.)

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): Madam Speaker, I rise to lay on the Table of the House:

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 published in Notification No. L-1/18/2010-CERC in Gazette of India dated 29<sup>th</sup> April, 2016.
  - (ii) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Third Amendment) Regulations, 2016 published in Notification No. L-1/(3)/2009-CERC in Gazette of India dated 16<sup>th</sup> May, 2016.
  - (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016 published in Notification No. L-1/97/2016 in Gazette of India dated 30<sup>th</sup> May, 2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

[Placed in Library, See No. LT 5018/16/16]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines for the year 2016-2017.

[Placed in Library, See No. LT 5019/16/16]

**मूमीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव):** महोदया, मैं निम्नलिखित पत् सभा पटल पर रख्ात हूं:

- (1) (एक) काउंसिल फॉर एडवांसमेंट ऑफ पीपत्स एवशन एौंड रूरल टेवनोलॉजी, नई दिल्ली के वर्ष 2014-2015 के वार्Âिाक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा तेस्वापरीक्षित लेखें।
- (दो) काउंसित फॉर एडवांसमेंट ऑफ पीपत्स एवशन एीड रूरत टेवनोतॉजी, नई दिल्ली

के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक पूर्ति (हिन्दी

तथा अंग्रेजी संस्करण) ।

(2) उपर्युक्त (1) में उल्लिखित पत्तों को सभा पटल पर रखने में हुए विलम्ब के कारण

दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5020/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, with your permission, I rise to lay on the Table a copy of the Notification No. G.S.R.601(E) (Hindi and English versions) published in Gazette of India dated 15<sup>th</sup> June, 2016 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2016 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

मानव संसाधन विकास मंत्रात्वय में राज्य मंत्री (डॉ. महेन्द्र नाथ पाण्डेय) : महोदया, मैं 'प्रारूप राष्ट्रीय शिक्षा नीति, 2016 के लिए कुछ आदान' शीÂानक पर दस्तावेज की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 5022/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY): Madam, I beg to lay on the Table:-

(1) A copy of the Notaries (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.429(E) in Gazette of India dated 19<sup>th</sup> April, 2016 under sub-section (3) of Section 15 of the Notaries Act, 1952.

[Placed in Library, See No. LT 5023/16/16]

(2) A copy of the Notification No. O.N.14(E) (Hindi and English versions) published in Gazette of India dated 15<sup>th</sup> March, 2016, regarding Delimitation of Constituencies in the State of West Bengal due to exchange of enclaves between the Indian and Bangladeshi Territory consequent upon the Constitution (One Hundredth Amendment) Act, 2015 issued under Section 9(c) of the Representation of the People Act, 1950 and Section 11(1)(b) of the Delimitation Act, 2002 as amendmed by the Election Laws (Amendment) Act, 2016 together with a corrigendum thereto published in the Notification No. O.N.16(E) dated 21<sup>st</sup> March, 2016.

[Placed in Library, See No. LT 5024/16/16]

(3) A copy of the Notification No. S.O.665(E) (Hindi and English versions) published in Gazette of India dated 4<sup>th</sup> March, 2016, appointing the 4<sup>th</sup> day of March, 2016 as the date on which the provisions of the Election Laws (Amendment) Act, 2016 shall come into force issued under sub-section (2) of Section 1 of the said Act.

[Placed in Library, See No. LT 5025/16/16]